

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.203

IA-4524/2021 & IA-
3385/2020 in IB-
432(ND)/2019
(Admitted) (In CIRP)

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

M/s. Three C Homes Pvt. Ltd.

.....**APPLICANT/PETITIONER**

.....**RESPONDENT**

SECTION

U/s 7 IB code 2016

Order delivered on 07.02.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the RP

For the Respondent

:Mr. Rishabh Jain, Advocate.

:Mr. Krishnendu Datta, Sr. Adv., Mr. Amar Gupta, Mr. Kamaljeet Singh, Mr. Pranav Tanwar and Mr. Rajat Sinha, Advocates for IA/3385/2020 & IA/4524/2021.

ORDER

IA/4524/20221

In this application the Applicant has prayed for directing the Yamuna Expressway Industrial Development Authority to submit accounting statement of the Corporate Debtor maintained by YEIDA. Mr. Krishnendu Datta, Ld. Sr. Advocate appearing for the YEIDA submitted that he will file the accounting statement during the course of the day. A copy of the same has been handed over to the Ld. Counsel for the Applicant in the Court.

In view of the above the IA stands **disposed** of.

IA/3385/2020

Two weeks' time is granted to the Resolution Professional to place on record the additional affidavit, in light of the directions passed by Hon'ble NCLAT. List the matter on **22.02.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

